

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 34 OF 2018 &
IA NO. 181 OF 2018

Dated: 12^h February, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Gujarat Urja Vikas Nigam Ltd.

... **Appellant(s)**

Vs.

Central Electricity Regulatory Commission & Ors.

... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : ----

ORDER

[On IA No. 181 of 2018]

Heard the learned counsel, Ms. Swapna Seshadri, appearing for the Appellant on this IA. She submitted that, she will file a certified copy of the impugned order within eight weeks.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file a certified copy of the impugned Order within eight weeks from today i.e. by 13.04.2018, as requested. IA, being IA No. 181 of 2018, is allowed.

APPEAL NO. 34 OF 2018

Issue notice to the Respondents returnable on 16.04.2018. Dasti, in addition, is also permitted.

List this matter for admission on 16.04.2018, as requested.

(S.D. Dubey)
Technical Member

vt/kt

(Justice N.K. Patil)
Judicial Member